

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 51 OF 2017 &
IA NOS. 143, 144 OF 2017**

Dated: 4th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Central U.P. Gas Ltd. ...Appellant(s)

Versus

The Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Ms. Aastha Chawla

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Mr. Sumit Kishore

ORDER

Learned counsel for the respondent seeks three weeks time to file reply. He may file the same on or before 28.08.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on **08.09.2017.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg

(Justice Ranjana P. Desai)
Chairperson